

ITEM NO.7

COURT NO.3

SECTIONS PIL-W/XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 684/2016

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 22841/2016 (XII)

Date : 23-03-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MRS. JUSTICE R. BANUMATHI

For parties :

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UPON hearing the counsel the Court made the following  
O R D E R

It appears that the States of Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Tamil Nadu, Telangana, Tripura, West Bengal and Arunachal Pradesh have not appointed any

Lokpal, Lokayukta or Uplokayukta. The Chief Secretaries of the aforesaid 11 States shall inform the Court within two weeks as to whether steps have been taken for appointment of Lokyukta/Uplokayukta and if so the stage thereof. The reasons for non appointment of Lokayukta/Uplokayukta in the aforesaid States be also laid before the Court in the aforesaid affidavit(s) to be filed by the Chief Secretaries.

The Chief Secretary of the State of Orissa will also file an affidavit as to whether the office of the Lokayuka/Uplokayukta in the State is functional.

List the matters on 12<sup>th</sup> April, 2018.

(NEETU KHAJURIA)  
COURT MASTER

(ASHA SONI)  
BRANCH OFFICER